

Civ DJ/ 611760/16
DEEPAK MITTAL
Vs.
SUSHMA DOGRA

21.09.2020 Through Cisco Webex Video Conferencing

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the plaintiff.

Sh VK Bajaj, Ld Counsel for the defendant.

Ld Counsel for the defendant submits that the settlement talks in this case have failed.

In view of the above, list this matter for PE on 11-02-2021.



(Manish Sharma)
ADJ-01/West
THC/21-09-2020

Misc DJ
132/20
ASHISH MANOCHA
Vs.
SANDEEP MANOCHA AND ANR

Through Cisco Webex Video Conferencing

21.09.2020


Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh Praveen Kumar, Ld Counsel for the plaintiff.

None for the defendant.

Ld Counsel for the plaintiff has filed a judgment on court's email ID.

Put up for consideration on 17-10-2020.


(Manish Sharma)
ADJ-01/West
THC/21-09-2020

Civ DJ
802/17
SANTOSH KUMARI
Vs.
TARUN GANDHI


21.09.2020 Through Cisco Webex Video Conferencing

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the parties.

The record reflects that the matter has been settled in the Mediation Centre, Hon'ble High Court of Delhi vide settlement dated 09-01-2020.

In view of the above, let the matter be put up for recording of statement of the parties on 07-11-2020.


(Manish Sharma)
ADJ-01/West
THC/21-09-2020

Civ DJ
372/20
KULWINDER SINGH ALAGH
Vs.
TATA POWER DELHI
DISTRIBUTION LTD THROUGH ITS CEO

Through Cisco Webex Video Conferencing

21.09.2020


Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the plaintiff.

Sh Avdesh Singh, Law Officer on behalf of the defendant.

Plaintiff is directed to supply complete copy of plaint along with the documents to the defendant.

List this matter for filing of WS on 16-10-2020.


(Manish Sharma)
ADJ-01/West
THC/21-09-2020

Civ DJ
103/20
MS. MANJU RANI JAIN
Vs.
M/S MOTHER'S PRIDE


Through Cisco Webex Video Conferencing

21.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the parties.

Put up for the purpose fixed on 12-11-2020.


(Manish Sharma)
ADJ-01/West
THC/21-09-2020


Civ DJ
389/20
MADHUBALA
Vs
RAJ KUMAR

21.09.2020 Through Cisco Webex Video Conferencing

Present : Sh LC Rajput, Id Counsel for the plaintiff.

An application has been sent by the Ld Counsel for the plaintiff on court's email ID for seeking directions of the court for service upon defendant by voice call / alternative mode.

Put up for consideration on the abovestated application and for compliance of previous order for 03-10-2020.


(Manish Sharma)
ADJ-01/West
THC/21-09-2020

EX
231/20
HDFC Bank
Vs.
NEETU RANI

21.09.2020 Through Cisco Webex Video Conferencing


Fresh execution petition received by way of assignment. Same has been put up before the undersigned through whatsapp. It be checked and registered.

Present : None.

(Mobile Number of Sh RK Ranjan, Ld Counsel for the Decree Holder: 9811843931)

Nazir to report for 06-11-2020.

Nazir is also directed to intimate the Ld Counsel for the DH telephonically.


(Manish Sharma)
ADJ-01/West
THC/21-09-2020

Civ DJ
394/20
MAYA RANI AND ORS
Vs
RAMESH KUMAR AND ORS


21.09.2020 Through Cisco Webex Video Conferencing

Present : Sh Dinesh Kumar, Ld Counsel for the plaintiff.

Heard.

Let summons be issued to the defendant through electronic mode i.e. email and whatsapp for 26-10-2020.

The counsel for the plaintiff is directed to file an affidavit stating the email and whatsapp of the defendant and also that the email IDs and whatsapp numbers of the defendant provided by him are correct to his knowledge.


(Manish Sharma)
ADJ-01/West
THC/21-09-2020

Civ DJ
609977/16
KANTA UDANIYA
Vs.
DAMAN PREET KAUR

21.09.2020


Through Cisco Webex Video Conferencing

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh Sanjeev Manchanda, Ld Counsel for the plaintiff.

None for the defendant.

The matter is pending at the stage of plaintiff' evidence. Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing no. 322/RG/DHC/2020 dated 15.08.2020, the matter is adjourned to 19-02-2021 for PE.


(Manish Sharma)
ADJ-01/West
THC/21-09-2020

Civ DJ
613461/16
JATINDER SINGH
Vs.
JAGTAR SINGH


21.09.2020 Through Cisco Webex Video Conferencing

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Ms Upasana Pahuja, Ld Counsel for the plaintiff.
Sh KN Singh, Ld Counsel for the defendant.

Ld Counsel for the plaintiff submits that she had moved an application for summoning of the witnesses.

The matter is pending at the stage of plaintiff' evidence. Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing no. 322/RG/DHC/2020 dated 15.08.2020, the matter is adjourned to 14-01-2021 for PE and consideration on the abovestated application moved on behalf of the plaintiff.


(Manish Sharma)
ADJ-01/West
THC/21-09-2020

Civ DJ
1177/17
ANKIT GARG
Vs.
SALIL KUMAR


21.09.2020 Through Cisco Webex Video Conferencing

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Mr RK Tripathi, Ld Counsel for the plaintiff.
None for the defendant.

Ld Counsel for the plaintiff has informed the Court that the Written Statement has not been filed by the defendant as yet and, therefore, his right to file written statement/ defense be struck off.

Put up for consideration on 26-11-2020.


(Manish Sharma)
ADJ-01/West
THC/21-09-2020

Civ DJ
612652/16
HARIOM GUPTA
Vs.
VARUN ARYA


21.09.2020 Through Cisco Webex Video Conferencing

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the parties.

Perusal of the record reveals that an application under order 8 Rule 1 (a) is pending disposal.

List this matter for reply/ arguments on the said application, and for DE on 28-01-2021.


(Manish Sharma)
ADJ-01/West
THC/21-09-2020

Misc DJ
186/17
HARI OM GUPTA
Vs.
VARUN ARYA

21.09.2020

Through Cisco Webex Video Conferencing

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the parties.

Be listed with the connected matter on 28-01-2021 for the purpose already fixed.



(Manish Sharma)
ADJ-01/West
THC/21-09-2020

Civ DJ
610138/16
LAKHAN SINGH AND ANR
Vs.
SUNIL KUMAR KHATTAR


21.09.2020

Through Cisco Webex Video Conferencing

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the parties.

None has joined today through VC. The court has waited till 12.30 PM. Even otherwise the matter is pending at the stage of defendant's evidence. Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing no. 322/RG/DHC/2020 dated 15.08.2020, the matter is adjourned to 12-01-2021 for DE.


(Manish Sharma)
ADJ-01/West
THC/21-09-2020

Civ DJ
229/19
VEENA SAHANI
Vs.
DHARAM PAL


21.09.2020 Through Cisco Webex Video Conferencing

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh Pankaj Jain, Ld Counsel for the plaintiff.

Ld Counsel for the plaintiff submits that the connected matter is listed on 10-12-2020 and the present matter may also be listed on the same date.

The matter is pending at the stage of plaintiff' evidence. Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing no. 322/RG/DHC/2020 dated 15.08.2020, the matter is adjourned to 10-12-2020 for cross-examination of PW-1.



(Manish Sharma)
ADJ-01/West
THC/21-09-2020

Misc DJ
158123/16
HARI OM GUPTA
Vs.
SUMAN GUPTA

21.09.2020 Through Cisco Webex Video Conferencing

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the plaintiff.
Sh Rahul Mehta, Ld Counsel for the defendant.

Ld Counsel for the defendant submits that he has filed an application under 9 rule 13 to which reply has already been filed by the plaintiff.

Put up for arguments on the above stated application on 28-01-2021.



(Manish Sharma)
ADJ-01/West
THC/21-09-2020

Civ DJ
258/20
MAHANT RANVEER NATH
Vs.
VIKAS

21.09.2020 Through Cisco Webex Video Conferencing


Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the plaintiff.

Sh Mahesh Patel, Ld Counsel for the defendant.

The plaintiff has filed an application under order 6 rule 17 r/w section 151 CPC alongwith the proposed amended plaint on court's email ID. Let a copy of the same be supplied to the defendant / counsel.

Put up for filing of reply and arguments on the abovestated application on 04-11-2020.


(Manish Sharma)
ADJ-01/West
THC/21-09-2020

21.09.2020 Through Cisco Webex Video Conferencing

Present : Sh Harpreet Singh, Ld Counsel for the plaintiff.

None for the defendants.

Perused the file.

Summons issued to the defendants not received back.

In view of the above, directions be issued to Incharge, Nazarat Branch, West District, THC, Delhi to file a report before this Court on or before the next date of hearing regarding the service of Summons upon defendants.

Put up on 23-09-2020 for above.



(Manish Sharma)
ADJ-01/West
THC/21-09-2020